

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1098/2019

This the 22nd day of April, 2019

**Hon'ble Ms. Nita Chowdhury, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

1. Shri Mritunjay Kumar Bhardwaj, Tech Office,
Age 35 years,
S/o Shri Shambhu Nath,
R/o 232/54, New Kot Gaon,
Ghaziabad, U.P. -Applicant

(By Advocate: Mr. Rajeev Sharma)

Versus

1. Union of India
Through its Secretary,
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.
2. Food Safety & Standard Authority of India
Through its Chief Executive Officer,
FDA Bhawan, Kotla Road,
New Delhi. -Respondents.

(By Advocate: Mr. RHA Sikandar)

ORDER (Oral)

Hon'ble Ms. Nita Chowdhury:

When the matter is taken up, both the parties are present and quite fairly state that a similar matter was taken up by the Tribunal

in OA No. 1195/2019 in which it was found that this Tribunal does not have jurisdiction over this matter as it pertains to Food Safety & Standard Authority of India (FSSAI) as respondent no.2 and FSSAI is not notified as party whose order can be challenged before this Tribunal.

2. In view of the above decision already taken in OA No. 1995/2019, the applicant is allowed to withdraw this OA with liberty to pursue his reliefs before the appropriate forum.
3. With the above liberty, the OA is dismissed as withdrawn.

Order 'dasti'.

(S.N.Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

/1g/

